

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 846/89

~~RxXXXNox~~

198

DATE OF DECISION 21-12-1990

Y.L.Narasimhulu Petitioner

Mr.S.Natarajan Advocate for the Petitioner(s)

Versus

Secretary, Min. of Railways and Respondent

one another.

Mr.N.K.Srinivasan.

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member(A)

The Hon'ble Mr. N.Sengupta, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

P.S.Chaudhuri
(P.S.CHAUDHURI)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.846/89

Y.L.Narasimhulu,
P-76, Budhwar Park,
Wodehouse Road,
Cuffe Parade,
Colaba,
Bombay - 400 005.

.. Applicant

vs.

1. The Secretary,
Ministry of Railways,
Railway Board,
Rail Bhavan,
New Delhi - 110 001.
2. Union of India
through
Respondent No.1 .. Respondents

Coram: Hon'ble Member(A)Shri P.S.Chaudhuri

Hon'ble Member(J)Shri N.Sengupta

Appearances:

1. Mr.S.Natarajan
Advocate for the
Applicant.
2. Mr.N.K.Srinivasan
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 21-12-1990
(Per P.S.Chaudhuri, Member(A))

This application under Section 19
of the Administrative Tribunals Act, 1985 was
filed on 2-11-1989. In it the applicant who is
working as Deputy Chief Engineer on Western
Railway is challenging the order dtd. 25-3-1988,
imposing the major penalty of reduction in pay
from the stage of Rs.4850/- to Rs.4700/- for a
period of one year without effect of postponing
the future increments of his pay.

(2)

2. When this matter came up before us today, the applicant is represented by Mr. S. Natarajan, learned advocate and the respondents are represented by Mr. N. K. Srinivasan learned advocate.

3. Mr. Srinivasan files a copy of a letter dtd. 14-12-1990 conveying the order of the President that the applicant's appeal has been allowed and the penalty of reduction in pay imposed by order dated 25-3-1988 has been set aside. Mr. Natarajan confirms the receipt of this letter.

4. In view of this position we dispose of this application as no longer surviving. While doing so we make it clear that the applicant is at liberty to approach us with ^a fresh application in the event of ^{his} not receiving any benefits consequent to ^{the} letter dtd. 14-12-1990. In the circumstances of the case there will be no order as to costs.

N. Sengupta
(N. SENGUPTA)
Member (J)

P. S. Chaudhuri
(P. S. CHAUDHURI)
Member (A)